

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.10
I.A. No.95 of 2023 in
C.P. (IB) No.137/BB/2019

IN THE MATTER OF:

M/s. Indian Renewable Energy Development Ltd. ... Petitioner
v.
M/s. Nobel Inspat & Energies Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 31.05.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in I.A. No.95/2023 : Proxy Counsel
For the Respondent in I.A. No.95/2023 : Shri Tanishq Kashyap

ORDER

I.A. No.95/2023

1. Heard the learned Counsel for the Parties.
2. The learned Counsel for the Respondent submits that pursuant to the order dated 11.04.2023, he has filed his objections today, but the same is not on record. Registry is directed to place it on record. The Applicant requests time to file rejoinder. He is permitted to file the same, within one week.
3. List the matter on **11.07.2023.**

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)

Puja